

Filing under clause (ca) of sub-regulation (2) of Regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Name of the Corporate Debtor: Sort India Enviro Solutions Limited; Date of commencement of CIRP: 23.09.2020

List of creditors as on: 19.05.2021

List of creditors (other than financial creditors and operational creditors)

(Amount in Rs.)

<u>S. No.</u>	<u>Name of Creditor</u>	<u>Identification No.</u>	<u>Details of claim received</u>		<u>Details of claim admitted</u>					<u>Amount of contingent claim</u>	<u>Amount of any mutual dues, that may be set-off</u>	<u>Amount of claim not admitted</u>	<u>Amount of claim under verification</u>	<u>Remarks, if any</u>
			<u>Date of receipt</u>	<u>Amount Claimed</u>	<u>Amount of claim admitted *</u>	<u>Nature of claim</u>	<u>Amount covered by security interest</u>	<u>Amount covered by guarantee</u>	<u>Whether related party?</u>					
<u>1</u>	Nehaben Kamlesh Bhai Patel	NA	12-02-2021	91,97,023	35,91,000	Rental Dues	NA	NA	No	NA	NA	NA	NA	
	Total			91,97,023	35,91,000									

NOTES:-*

- The amount of claims are provisionally admitted based on the documents submitted by the respective claimants as audited books of accounts of the corporate debtor as on Insolvency Commencement date is not yet available.
- The amount of claim admitted and voting share may undergo a revision in case any additional information/ document coming to the notice of the RP warrants the same.